

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2069  
ANSWERED ON:21.07.2004  
CVC PERMISSION FOR PROSECUTION  
Athawale Shri Ramdas

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) the names of officers against whom the Central Vigilance Commission has given permission for prosecution and imposing penalty along with their places of posting during the last three years, till date, year wise; and

(b) the action taken so far or proposed to be taken by the Government against guilty officers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Central Vigilance Commission has reported that it does not give permission for prosecution or for imposing penalty against the suspect public servants. It only tenders advice to the concerned Disciplinary Authority in respect of the suspect public servants for launching prosecution. During the last three years, i.e. from the year 2001 till 7th July 2004, they have advised prosecution in respect of 768 officers and as per available information, in 292 cases sanction for prosecution has been issued by various Disciplinary authorities competent to grant sanction for prosecution.

(b): The concerned Disciplinary Authority is required to decide the case related to sanction of prosecution within a period of 3 months. In case the opinion of Ministry of Law is taken, the decision is taken within a period of 4 months. Once, sanction for prosecution against the erring Government officials is given by the concerned Disciplinary Authority, the matter is to be decided by the Court of law. In case of Regular Departmental Action the decision to impose penalty, or otherwise, on the officials after culmination of disciplinary proceedings vests with the concerned Disciplinary Authority.